

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

DATE : 09.01.2018

Appeal No. 1 of 2018

Nutraplus India Ltd.
405, Matharu Arcade,
Subhash Road, Vile Parle (E),
Mumbai- 400 057.

..... Appellant

Versus

BSE Ltd.
P.J. Towers, Dalal Street,
Mumbai – 400 001.

..... Respondent

Mr. Deepak Dhane, Advocate with Ms. Harshada Nagare, Advocate i/b Joby Mathew & Associates for the Appellant.

Mr. P. N. Modi, Senior Advocate with Mr. Manish Chhangani, Advocate i/b Khaitan & Co. for the Respondent.

CORAM : Justice J. P. Devadhar, Presiding Officer
Jog Singh, Member
Dr. C. K. G. Nair, Member

Per : Justice J. P. Devadhar (Oral)

1. This appeal is filed to challenge the ex-parte order of BSE passed on January 5, 2018. In view of the statement made by counsel for BSE that the appellant is already heard and BSE would pass appropriate order and communicate the same to the appellant during the course of the day, Counsel for the appellant does not press the appeal.

2. Appeal is disposed of accordingly with no order as to costs.

Sd/-
Justice J. P. Devadhar
Presiding Officer

Sd/-
Jog Singh
Member

Sd/-
Dr. C. K. G. Nair
Member

09.01.2018
Prepared & Compared by
PTM